

EIGHTH REPORT

OF THE

Committee on the Welfare of Scheduled Castes and Scheduled Tribes

(Action taken by the Govt. on the Recommendations contained in the 5th & 6th Reports of the Committee on the Welfare of Scheduled Castes & Scheduled Tribes).

Presented to the House on the 24th March, 1983.

HARYANA VIDHAN SABHA SECRETARIAT, CHANDIGARH. March, 1983.

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COMPOSITION OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES FOR THE YEAR 1982-83

Chairman

@ 1. Shri Azmat Khan, M.L.A.

Members

- †2. Shri Amar Singh
- 3. Shri Banarsi Dass
- 4. Shri Bhag Mal
- 5. Shri Bhalle Ram
- 6. Shri Kabir Ahmed
- *7. Shri Mohan Lal Pipple
- 8. Shri Neki Ram
- 9. Shri Shakrullah Khan

Secretariat

1. Shri Raj Krishan

Secretary

2. Shri Chander Parkash

Deputy Secretary

- Note:—* Shri Mohan Lal Pipple resigned from the Membership of the Committee with effect from 22nd September, 1982.
 - † Shri Amar Singh, on his appointment as Chief Parliamentary Secretary ceased to be Member of the Committee w.e.f. 6th October, 1982.

On 7th December, 1982, the following two Members were elected to the Committee for the remaining term of the year 1982-83.

- 1. Shri Bhagi Ram
- 2. Master Ram Singh
- @ Master Ram Singh was appointed Chairman of the Committee with effect from 29th January, 1983 in place of Shri Azmat Khan whose election declared void and set aside by the Punjab and Haiyana High Court.

INTRODUCTION

1. I, the Chairman of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes, having been authorised by the Committee in this behalf, present this report on the action taken by the Government on the recommendations contained in 5th and 6th Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in respect of representation of Scheduled Castes in Government services.

The report is based on the replies given by the Department & explanation and clarifications received during the deliberations and further observations/recommendations made by the Committee in this behalf.

- 2. The Committee examined the Chief Secretary and the Administrative Secretaries of she Social Welfare Department, Food and Supplies Department and Town & Country Planning Department, Haryana,
- 3. A brief record of the proceedings of each meeting has been kept separately in the Haryana Vidhan Sabha Secretariat.
- 4. The Committee places on record its appreciation of the valuable assistance given by the Commissioner and Secretary to Government, Haryana Welfare of Scheduled Castes and Backward Classes Department and his representative during the tenure of the Committee, The Committee also wish to express their thanks to the Chief Secretary to Government, Haryana, and Heads of Social Welfare, Food & Supplies and Town & Country Planning Department and their representatives who appeared before the Committee for oral examination in regard to the implementation of the recommendations/observations contained in the 5th and 6th Reports of the Committee.

The Committee places on record the commendable services rendered by the Secretary, Deputy Secretary and other dealing Staff of the Committee of Haryana Vidhan Sabha Secretariat to them in their deliberations.

Chandigarh The 2nd March, 1983.

MASTER RAM SINGH, CHAIRMAN

REPORT

The Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the year 1982-83 was constituted by the Haryana Vidhan Sabha by election vide notification dated the 30th July, 1982 in pursuance of rule 260-A of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

- 2. Shri Azmat Khan, M.L.A. was nominated Chairman of the Committee by the Hon'ble Speaker. Master Ram Singh M.L.A. was appointed Chairman of the Committee for the remaining term of the year 1982-83 with effect from 29th January, 1983 in place of Shri Azmat Khan whose election was declared void and set aside by the Punjab and Haryana High Court.
 - 3. The Committee during its tenure held 26 sittings.

In its first meeting held on the 13th August, 1982 in the Committee Room of the Haryana Vidhan Sabha Secretariat, the Hon'ble Speaker in his address to the Committee explained its scope and functions etc. The Committee in this meeting desired that the material for framing the questionnaire of the departments selected by it, may be asked for and as a result of this decision of the Committee the Vidhan Sabha Secretariat requested the following Departments to supply the material at the earliest:—

- 1. Co-operation Department;
- 2. Revenue Department;
- 3. Home (Police) Department, and
- 4. Education Department.

The Vidhan Sabha Secretariat vide its letters dated the 18th August, 1982 requested all the above said Departments to send 30 copies of the statement, showing the reservation/representations of Scheduled Castes and Scheduled Tribes as it stood on 31st March, 1980, 31st March, 1981 and 31st March, 1982 and also the steps taken to make up the shortfall in each class of services, if any, together with the reasons of such shortfall, for the use of Members of the Committee. The Vidhan Sabha Secretariate received the material from the Home (Police) Department, on 24-9-82, from the Co-operation Department on 30-9-82, and from the Education and Revenue Departments on 1-10-1982.

The Committee in its meeting held on 12-10-1982 framed the Questionnaire on the material received from the Education Department and the same was sent to the Commissioner and Secretary to Government Haryana, Education Department on 14-10-1982 with a request to supply 35-copies of the replies within a fortnight from the date of the receipt of this communication positively.

The state of the s

The Committee did not receive any reply in this regard from the Department till 25th January, 1983 inspite of three reminders dated 3-11-1982, 22-11-1982 and 14-12-1982 issued by the Vidhan Sabha Secretariat.

The Committee in its meeting held on 20-10-1982 framed the questionnaire on the material received from the Home (Police) Department and the same was sent to the Department on 26-10-1982 with the usual request as in the case of Education Department but it is regretted that no replies were received in this behalf till the presentation of this report to the House inspite of reminders dated 9-11-1982 and 13-12-1982 issued in this regard.

Similarly the Committee framed the questionnaire on the material received from the Revenue Department in its meeting held on 5-11-1982 which was sent to the Department on 22-11-1982 for supplying the replies thereto. It is regretted that that this Department also did not sent the replies in this behalf till the presentation of this report to the House inspite of the fact that the V dhan Sabha Secretariat requested it to supply the copies vide reminders dated 13-12-1982 and 3-1-1983.

Committee In respect of Co-operation Department the questionn ire on the material in its meeting held on 26-10-1982, the same was sent to the Financial Commissioner and Secretary to Government Haryana, Co-operation Department on 3-11-1982 with a request to supply 35 copies of the replies which should be complete and precise to the questionnaire to this Secretariat for the use of the Members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes within a fortnight from the date of the receipt of the Communication positively. The Department sent the replies on 10-12-82 and the Committee secrutinised the material in its meeting held on6-1-1983, 13-1-1983, 20-1-1983 and 9-2-83 and made further observa-tions thereon. The Vidhan Sabha Secretariat sent the further observations to the Department on 25-1-83 with a direction to supply 20 copies of replies on the observations made by the Committee within one week positively so that the Committee may examine the representatives of the Department orally. The Department however supplied 20 copies of the replies on 17-2-83, the date of the meeting of the Committee in which it took up the agenda for drafting and finalization of the report in respect of implementation of recommendations contained in its previous reports.

As the replies to the questionnaire sent to the Co-operation Department were received only on 17-2-83 towards the fag end of the working of the Committee, the Committee decided that in order to afford an opportunity to the department for oral answers, this Department may be taken up by the successor Committee as and when constituted which would submit its report in respect of this Department.

The Committee regret to note that the Departments did not take any action whatsoever to supply the desired information within the prescribed time to the Committee inspite of the instructions issued by the Chief Secretary to Government Haryana in this behalf vide letter No. PSCS(H)-82/460 dated 13-9-82.

The Committee, therefore, again recommend to the Chief Secretary to the Government Haryana to impress on all the heads of Departments of

the Government of Haryana to supply the desired information to the Committee within the prescribed period so that the work of the Committee may not be held up on this account in future.

This Report inter-alia, mainly, deals with the review of implementation of the recommendadations in respect of reservation of Scheduled Castes in Government services contained in the 5th and 6th Reports of the Committee for the year 1980 and 1981 which are presented to the House on the 20th March, 1980 and 19th March, 1981 respectively.

Recommendations contained in 5th Report

In its 5th report presented in March, 1980 the Committee Maintenance of observed from the writtin statement supplied by the Food & supplied Department in connection with the maintenance of a rost r relating to the persons belonging to the Scheduled Castes that the Department has started maintaining the roster very recently and not in the past years, It has been stated very clearly by the Department in its written reply that "The Department has now started keeping roster as provided by the Govt for various categories of candidates".

The Committee would like to know the year from which the Department has started maintaining this roster and if the roster was not maintained in the previous years what were the reasons for not maintaining the roster in the Department

The Committee scrutinised the replies received from the Food & Supplies Department in connection with the implementation of the recommendations/observations contained in the Fifth Report of the Committee and thereafter orally examined the Commissioner and Secretary to Government, Haryana Food & Supplies Department on 3rd September, 1982

The Committee discussed in depth about the maintenance of the rester. Two copies of the rosers were placed before the Committee, which related to the year 1979. The Committee observed that the rosters presented to the Committee by the representatives of the Food & Supplies. Department were not properly mintained. The Committee also noted that no efforts were made by the Department to hold any enquiry in fixing any responsibility for not maintaining the roster prior to 1979 as envisaged by instructions issued in the year 1964.

The Committee observed that instructions for maintaining roster were first issued in the year 1964 vide letter No. 2360-4 to GI-64/4860, dated 24-3-1964. The Department could not furnish any satisfactory explanation as to why these instructions had not been carried out till 1979.

The Committee, therefore, recommend that the roster should be maintained Category-wise in separate regi ters showing the vacancies reserved for Scheduled Castes, specifically showing in a separate column the number of posts carried forward from year to year.

2 Reservation of posts for Scheduled Castes Candidates.

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The Committee in its meeting held on 3-9-1982 desired that an upto-date statement showing the representation of Scheduled Castes Candidates Category-wise in 1966, 1979 and 1982 may be sent for the information of the Committee. Supplies Department supplied on an uptodate

Accordingly, the Food & Supplies Department supplied on an uptodate statement showing representation of Scheduled Castes Candidates in the Department which has been given at Annexure 'A'

After going through the statement as given by the Department the Committee recommend that where ever any shortfall exists in any category of posts, the Department should make sincere and concerted efforts to improve the representation of Scheduled Castes by filling up these posts in further recruitment.

3. Qualification and age relaxations for Scheduled Castes Candidates

The Committee observed that the action taken by the Department for the relaxation of qualifications and experience in respect of Scheduled-Castes Cindidates did not satisfy the Members of the Committee

The Committee desired that the Department should furnish the information Category-wise in which age, qualifications and experience could be relaxed and the details of posts which are of technical nature as also the details of posts for which suitable Candidates belonging to Scheduled Castes are not available.

Accordingly, the Food & Supplies Department supplied the information that the matter had been examined in detail. It has been felt that there has been no problem in filling the posts reserved for Scheduled Castes Candidates whether by promotion or by direct recruitment as per roster main and by the Department. There are no posts of technical nature in the Department except a solitary post of draftsman and few drivers.

The post of draftsman is already filled up with a non-Scheduled C ste person whereas there is no shortfall in the representation of the Scheduled Castes Candidates on the post of drivers. There are no such posts in the Department for which suitable Candidates belonging to Scheduled Castes are not available. The Government has, therefore, observed that there does not appear to be any justification in relaxing qualification or experience in favour of members of the Scheduled Castes.

After going through the reply given by the Department the Committee is not satisfied with the reply furnished by the Department. The Committee decided to orally examine the Chief Secretary to Govt. Haryana in regard to this observation of the Committee.

The Committee in its meeting held on 29th September, 1982 oially examined the Chief Secretary to Govt Haryana and asked him regarding the policy decided by the Government for all categories of posts in various Departments for the relaxation of qualifications and experience in case of Scheduled Castes candidates.

The Chief Secretary replied to the Committee that G wernment considered this matter and then the matter was placed before the Cabinet for appro-

val. But the Cabinet asked the Chief Secretary to collect this information from the Centre as well as from other states and thereafter this matter could be reexamined and then put up before the Cabinet for its approval.

The Committee therefore, recommend to the Government that the decision taken by the Government on this recommendation of the Committee may be intimated to the Committee at the earliest.

GENERAL RECOMMEDATIONS AS CONTAINED IN THE 5TH REPORT OF THE COMMITTEE

1. Incentives for intercaste Marriages

In its 5th Report presented in March, 1980 the Committee observed that the Committee undertook the tour of the various States during the year 1979-80 and observed that certain States give cash awards and gold medals alongwigh a certificate to those persons who marry

with the persons belonging to the Scheduled Castes. The Committee during the course of its discussion with the Hon'ble Speaker of Tamilnadu Legislative Assembly was informed that the State Government gives Rs. 1,000/-, a certificate and a gold medal for inter-caste marriages. The Committee was also informed by the Social Welfare Minister of Goa Daman and Diu that the State Government gives awards of Rs. 2,000/- to those persons who marry with the persons belonging to the Scheduled Castes in the State.

The Committee, therefore, recommend to the State Government to consider the desirability/feasibility of providing such incentives to the persons who marry with the persons of Scheduled Castes in the State and vice-versa.

The Committee in its meeting held on 20th August, 1982 orally examined the Commissioner and Secretary to Government Haryana Welfare of Scheduled Castes & Backward Classes Department in regard to the general recommendations of the Committee. The representatives of the Department informed the Committee that a budget provision of Rs. 50,000/- has been made in the annual plan 1983-84 of this Department. The Committee is not satisfied with this reply of the Department as the recommendation made by the Committee as infor back as in 1980, had not been implemented to the desired extent so for.

The Committee, therefore, recommend to the Govt. that besides more funds suitable incentives by way of preference in Employment and promotions may be given to persons who marry in intercastes. The Committee may he informed about the action teken by the Deptt. on this recommendation of the Committee at the earliest.

The Committee in its second observation observed that the Committee

2. Concession for Students belonging to Scheduled Castes and Backward Classes during its tour held a discussion with the Secretary of the Social Welfare Department of Maharashtra Government Dating the course of discussion it was revealed that the Miharashtra Government provides in order to enable students belonging to Backward Classes (including Schedu'ed Castes and Scheduled Tribes) educational concessions, hostel facilities and all other facilities jucluding those of free boarding and lodging text books, stationery articles, uniform and bedding, free medical aid, conveyance and

coaching facilities etc. in the Government Hostels. The Secretary of the Social Welfale Department of the Maharashtra Government further informed the Committee that 79 such Hostels are being run by the State Govt 1,239 aided Backward Classes Hostels are also being run by Voluntary Agencies Besides this, there are 164 Hostels for girls in the State.

The Committee recommend to the Government that desirability of providing concessions to the persons belonging to the Scheduled Castes and Backward Classes in the State on the pattern of Maharashtra Government may be considered and the decision taken in this behalf may be informed to the Committee as well.

The Committee during the course of oral examination of the representatives of the Social Welfare Department desired to know the facilities/concessions provided to the students belonging to Scheduled Castes & Backward Classes. The Department in its written reply informed the Committee that the following concessions/facilities are being provided to the students belonging to Scheduled Castes & Backward Classes at present:—

- (i) Supply of Stationery articles to primary school children.
- (ii) Grant for purchase of stationery articles to Scheduled Castes Students studying in 6th to 11th classes.
- (iii) Book Banks for Scheduled Castes Students studying in Medical/ Engineering College.
- (iv) Supply of uniforms to girls students belonging to S.C. studying in primary and middle Classes.
- (v) Award of scholarship and re-imbursement of tuition fees.
- (vi) Award of prematric scholarships to children of those engaged in unclean occupations
- (vii) Merit scholarships to S C girls students.
- (viii) Postmatric scholarships to low income group students
 - (ix) Award of postmatric scholarships to children of those engaged in unclean ocupations.
 - (x) Financial assistence for construction/expansion of hostels for S.C. girls studying in middle, secondary, college and universities.
- (x1) Financial assistence to voluntary agencies for running hostels for S C. students
- (xii) Special coaching classes for S.C. students studying science, Mathematics and English, Studying in 9th to 11th Classes.
- (xiii) Interest free loan to students for purchase of text Books.

The Committee after going through the written reply of the Department recommend that the Department of Scheduled Castes & Backward

Classes should ensure that maximum funds may be made available so that maximum facilities/concessions may be given to the Scheduled Castes students during the following years.

Separate Housing Scheme for the persons belonging to the Scheduled Castes & Scheduled Tribes.

In its 3rd recommendation the Committee observed that during the course of discussions held with the Hon'ble Speaker of Tamilnadu Legislative Assembly, the Secretary of the Social Welfare Department of Maharashtra Government and the Social Welfare Minister of the Goa, Daman and Diu State it was revealed that in Tamilnadu there is a separate Housing Corporation for Harijans only. Similarly in Maharashtra there is a separate Schedued Castes Cooperative Housing Scheme Under this scheme, Co-operative Housing Societies of various Scheduled Castes are given interest free loans and subsidies on the following

pattern :--

Rural Areas	Loan	Subsidy	Personal contribution		
S.Cs.	65%	25%	10%		
S.Ts.	57%	37½%	5%		
Urban Areas					
S.Cs.	50%	25%	25%		
S.Ts.	37½%	37½%	25%		

Similarly in Goa, Daman and Diu Rs. 2,500/- for construction of houses. 57% subsidy and 25% loan payable in 20 annual instalments are given to the persons belonging to the Scheduled Castes by the Government.

In the light of concessions provided by the States as pointed out above, the Committee recommend to the Govt. that desirability/feasibility to extend these facilities to the persons of Scheduled Castes and Backward Classes may be considered sympathetically by the Government and the action so taken by the Government in this behalf may be informed to the Committee as early as possible.

During the course of oral examination the Departmental representatives informed the Committee that Rs. 2,000/- is given to Harijans for the construction of House as subsidy by the Department. The Committee feels that this amount is too meagre and therefore, recommend to the Government that the rate of subsidy given to Harijans for the construction of houses may be increased from Rs. 2,000/- to Rs. 4000/- keeping in view the rise in prices. The action taken in this behalf may be communicated to the Committee at the earliest opportunity.

FRESH OBSERVATIONS

The Committee orally examined the Commissioner & Secretary to

1. Report of the Commissioner of Scheduled Castes & Scheduled Tribes for the year 1978-79.

Government Haryana, Welfare of Schedul d Castes & Backward Classes Department on 20th August, 1982. During the course of oral examination the Committee desired that reply to the following observations of the Committee may be supplied

to the Committee at the earliest .-

- 1. Supply of the copies of the latest Reports of the Commissioner of Scheduled Castes and Scheduled Tribes;
- 2. Report on the follow up action on the recommendations contained in these Reports particularly as those pertain to the State of Haryana.

The Department in its written reply furnished a copy of the reply sent to the Government of India which was placed before the Committee. The matter was discussed and it was felt that the report had become out-dated since the latest 27th Report had been received in the mean-time. The Committee directed that a report on the follow up action on the recommendations contained in the Report should be placed before the Committee at the earliest. The Department intimated that the information is now being collected from all the concerned Departments.

The Commissioner & Secretary, Welfare of Scheduled Castes and Backward Classes Department had called a meeting of the concerned Department on 14.2.1983 to review and expedite the action on the recommendations contained in the report.

A report on the follow up action on the recommendations will be placed before the Committee as soon as the relevant information becomes available.

The Committee, therefore, recommend to the Government that the copies of the latest Report may be made available for the use of the Members of the Committee as soon as these are received from Government of India. Further, a report on the follow up action on the recommendations as contained in the Report may also be supplied to the Committee within the shortest possible period.

The Committee while reviewing the quarterly report of the Departments

2. Shortfall in the representation of Scheduled Castes in Social Welfare Department. as submitted by the Social Welfare Department for the quarter ending 30.6.1982, was constrained to observe that there was shortfall in the representation of Scheduled Castes in the Social Welfare Department itself. The Committee desired to know the

reasons for the shortfall from the Department. The Department in its written reply stated that there is shortfall in the representation of Scheduled Castes persons in the Social Welfare Department because of non-availability of suitable candidates. Some posts of lady Supervisors/Child Development

Project Officers for which the requisite qualification is BSc/MSc. (Home Sc.) are laying vacant in the Department because suitable persons with these qualifications are not available Efforts are being made to make up this shortfall by sponsoring suitable candidates for B.Sc./M Sc. Home Science course of H.A.U. and by offering scholarships.

The Committee recommend that the Department should take up the matter with S.S.S. Board and get the recommendations made by the Board at the earliest so that the present shortfall in the representation of Scheduled Castes may be made up at the earliest. The Committee further recommend that the efforts made by the Department may be intimated to the Committee.

During the course of ocal examination of the Chief Secretary to Govern-

3 Non-utilisation of funds by Haryana Harijan Kalyan Nigam-constitution of Distt. level Committees.

ment Haryana, the Committee brought to the notice of the Chief Secretary that funds which are earmarked for the Welfare of Harijans are not properly utilised by the Haryana Haiijan Kalyan Nigam. As a result the money lapsed at the end of the

year and no useful purpose is served on this account Not only this, the disbursement of loans to Harijans is also not fair.

The Department in its written reply stated that the matter was reviewed with the Haryana Harijan Kalyan Nigam for stepping up the utilisation of the funds. As a result, of the steps taken, it has been observed that there has been considerable improvement 1n the utilisation of the this yar. Special compaigns are being organised for disbursement of loans for Harijans. District level Committees for sanctioning loans have been constituted in all the districts.

After going through the reply given by the Department the Committee is not fully satisfied and recommend that the Department should ensure that no funds lapse in the coming years and there should be fair disbursement of loans of future. The Committee further recommend to the Government that an M.L.A. of that area/Distt. must be associated/nominated on the Distt. level Committees so that he may also ensure that the Distt. level Committees function properly

Review of the Average annual confidential Reports

During the course of oral examination of the Chief Secretary to Government Haryana, the Committee desired that average annual confidential reports of Government employees should either be conveyed to the

concerned Official or it should not stand in the way of his promotion or crossing the efficiency bar. The Department in its written reply informed the Committee that the matter is under consideration of the Government.

The Committee, therefore, recommend to the Government that matter may be decided at the earliest and the Committee may be informed about the

action taken by the Government on the recommendation of the Committee.

Special cell in the Social Welfare Department.

The Committee desired to know from the Chief Secretary as to what steps had been taken by the Government to make up the shortfall of Scheduled Castes persons in Government services which is continuing for a sufficient time. The Chief

Secretary informed the Committee that the Government has set up a special cell in the Directorate of Social Welfare which is reviewing this matter periodically.

The Committee appreciate the steps taken by the Govt. for the setting up of special cell in the Directorate of Social Welfare but felt that the desired results i.e. implementation of the Committees recommendations, the implementation of the various schemes of the Government and the eastablishing of coordination with other Department could be better achieved if the above said cell was further strengthened by well qualified, experienced and sufficient number of personnel who-have genuine interest in the Welfare of Scheduled Castes at heart.

RECOMMENDATIONS AS CONTAINED IN THE 6TH REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES IN RESPECT OF TOWN & COUNTRY PLANNING DEPARTMENT.

The Committee in its Sixth report had observed that the Committee on going through the reply sent by the Departments was pained to know that in the case of recruitment of Scheduled Castes and Scheduled Tribes, the Department issued by the Government from time to time. Hence the Committee recommend that the Town and Country Planning Department should take up the case with the Government for relaxation ln age limit for the recruitment of persons belonging to SC and ST. against the reserved posts and the Committee further desired that the action taken by the Department in this respect may be communicated to the Committee.

examined the Conmissioner & Secretary to Govt. Haryana, Town & Country Planning D. partment. During the course of oral examination, the Committee asked the representatives of the Department as to when the requisitions were placed with public Survice Commission/S.S.S. Board for recruitment to class I and III posts and the time by which the recommendations of the Commission/Board were expected. The Department in its written reply stated before the Committee that the requisitions for recruitment to Class I and III posts were placed with the Commission/Board as under—

Sr. No.	Requisition No. and date	Total No. of posts	Posts for	reserved	Time by which the recommen-
			SC	BC ,	dations of the Commis- sion/Board are expected
		(
1.	Class-I 1/57/79/ITCP dt 3,12,1982	9	3	,	Not known

1	2	3	4	5	6
CLAS	SS-III (TECHNICAL)				
1.	Planning Asstt. 4-DP-78/9788 dt. 23.8.1979	9	2	1	do
2.	Jr. Draftsmen 4 DP-80/5482 dated. 20.5.80	14	3	1	—do—
3.	Asstt. Draftsmen 4-DP-80/1792 dt. 13.2 81	30	8	4	do
4.	Tracer 4 DP-80/15847 dt. 29.9.81	6	3	_	do
5.	Building Inspector 4 DP-80/4127 dt. 26.3.81	15	6		do
6.	Sectional Officer 4 DP-80/3496 dt. 2.4.80.	43	9	5	do

The Committee further asked the representative of the Department that since when the requisitions were pending with public Service Commission/S.S.S. Board for filling up the posts for Scheduled Castes.

The representatives of the Department stated that the requisitions were pending with the S.S.S. Board since 8/79, 5/80, 2/81 and 4/80.

The Committee further asked the departmental representatives as to when these posts were advertised and what was the number of posts advertised, and which date had been prescribed for filling up these posts.

The Department in its written reply stated that Class-III Technical posts had already been advertised by the S.S.S Board as under:—

- P.A. Advt. No. 3/80 category No. 12=9 Posts.
- J.D. Advt. No. 6/80, Category No 6=14 Posts.
- A.D. Advt. No. 6/81, category No. 15=30 posts.

Tracer Advt. No. 9/81, category No. 3=6 posts,

- B.I. Advt. No. 6/81, category No. 14=15 posts.
- S.Q. Advt. No. 5/80, category No. 13=43 posts.

The candidates for recruitment to the posts of Jr. Draftsmen were interviewed by the Board on 7-9-1982 but the recommendations had not so far been received from the Board. Regarding Planning Asstts, Asstt. Draftsmen, Tracers, Sectional Officers & Building Inspectors, the Board had not fixed the dates for interview

The Committee are pained to observe that the posts are lying vacant for such a long period and the Department has not made any sincere and earnest efforts to fill up these posts. On the other hand, the Department is still awaiting the recommendation of the Commission/Board. The Committee recommend that the Department should take up the matter with S.S.S. Board/Commission and get the recommendation made by Commission/Board at the earliest so that the present shortfall in various categories of posts may be made up. The Committee further recommend that the posts for which the dates of interviews have not been fixed so far by the Commission/Board, be got fixed without any further delay and the efforts made by the Department may be intimated to the Committee.

The Committee further recommend that till suitable persons are recommended for appointment by the Public Service Commission or the S.S.S. Board, Heads of Departments should make adhoc appointments of persons belonging to Scheduled Castes against these vacant posts.

The Committee further recommend that, if necessary, Commission/Board be requested to conduct special recruitment exclusively for Scheduled Castes candidates.

2. Extra Coaching in Technical Recruitment

In its Sixth report, the Committee had observed that during the course of oral examination the representatives of the Department informed the Committee that the persons belonging to Scheduled Castes and Scheduled Tilbes and Backward Classes

are not available due to lack of technical qualifications prescribed by the Department for different categories of posts. The Department in its written reply supplied the information showing the qualifications and experience of Technical staff and after going through the information supplied by the Department, the Committee recommend to the Government that extra coaching be given to the persons belonging to these classes studying in the Engineering Institutions or other Technical Institutions in the State so that they may be able to get appointments on various technical posts. The Committee further desired that the steps taken in this direction may also be communicated to the Committee within the shortest period.

The Committee during the course of oral examination of the representatives of the Department desired to know as to when the instructions were issued and what is the number of students admitted for training after issue of these instructions. The department in its written reply stated that the instructions were issued by the Chief Secretary to Govt. Haryana on 1-10-1982 and the Director, Technical Education and Industrial Training had been requested to intimate the number of students admitted for training and the information will be supplied as and when received.

After going through the information supplied by the Department, the Committee recommend that wide publicity may be given by these Technical Institutions so that more and more Scheduled Castes candidates may undergo training for technical posts and the technical posts which are lying vacant in the Department may be filled up at the earliest.

The Committee is of the opinion that with a view to make available sufficient number of qualified technical hands it is necessary for the General Administration Department, Social Welfare Department and Technical Education Department to have Co-ordination and liaison amongst them and to chalk out one specific scheme by making overall study of this problem as to how qualified Scheduled Castes candidates could be made available and the Committee further recommends that action may be taken in this regard at the earliest.

The Department in its written reply stated that there is general shortage

Special Incentives to Patwaris.

of Patwaris in the State. These candidates are neither available with S.S.S. Board nor with the Employment Exchanges. The Training classes have been started for Patwaris by the D.L.R. The candidated are likely to be made available after the trainees pass the patwar exami-

nation. The Committee further asked the Departmental representatives the date when the classes were started and the time by which the trainees are likely to pass out the training course. The Department informed the Committee that the specific date when the training classes of patwaris were started and the time by which the trainees are likely to pass out the training course was not available with the Department.

The Committee recommend to the Department that the desired information may be supplied to the Committee at the earliest. The Committee further recommend that training course for Patwaris be got advertised in the daily newspapers so that more candidates may be attracted to join this course in future and the existing shortfall may be made up at the earliest.

During the course of oral examination the Committee desired to know

Joint cadre of field and Headquarters Staff Ministerial.

as to when the decision regarding the merger of caders is likely to be effected by the Government The Departmental representatives stated that the matter is being placed before the Cabinet for consideration. The Committee recommend to the Department that the decision taken by the Government in this matter may be intimated to the Committee.

Printing and Stationery Department

In its sixth report, the Committee had observed that during the course of oral examination of the representatives of the Piinting Advertiseand Stationery Department, it had come to the notice of Committee that in the case of reserved technical posts for ment for Scheduled Castes/Backward Classes candidates, these tech-Technical nical posts are re-advertised for the second time with the posts. condition that if suitable candidates belonging to these

Classes are not available, such posts will be filled up from amongst the candi-

dates belonging to general category. The Committee was not satisfied with this system and strongly recommended to the Government that the technical posts should also be re-advertised for the third time and this condition should be imposed at the third time only and not at the second time as is being done now. The Committee, further, desired that action taken in this regard may be intimated to the Committee.

On this recommendation of this committee the department in its written reply stated that the matter has been referred to the Chief Secretary to Government Haryana for necessary action.

The present Committee in its meeting held on 30th December, 1982 persued the Comments received from the Printing and Stationery Department and made further observation as under:-

"The Committee would like to know as to when the matter was referred to the Chief Secretary to Government Haryana and what is the latest position about the reference so made".

Method of Recruitment.

In its Sixth Report, the Committee had observed that while examining the point 'Folding Machine Operator'. The departmental representatives informed the Committee, that there are 4 posts of Folding Machine Operators in the Department at present. Fourth post could not be filled up through promotion bocause of non-availability of candidates belonging

The Committee desired as to whether the fourth post to Scheduled Castes. was advertised for the candidates of Scheduled Castes, who were not available in the Department through promotion quota. The Departmental representatives informed the Committee that they would look into the matter as the desired information was not readily available with them and they would inform the Committee in the next meeting.

In its next meeting, the Departmental representatives informed the Committee that the recruitments to the post of Folding Maching Operator is made as per Departmental Rules. "In the case of Folding Machine Operator, Machine Operator and 3 Knife Trimmer Operator by promotions from amongst the Ware-house operators, provided they qualify the departmental test or by direct recruitment." Before filling up the post of Folding Machine Operator by promotion, the Committee recommend that since an alternate method of recruitment i. e. direct recruitment was available, it should have been resorted to in case of Scheduled Castes candidates not being available from the Department. It is now desired that in future this alternate method of recruitment should also be tried and the decision taken in this regard may be intimated to the Committee.

On this recommendation of the Committee the deportment in its written reply stated that in future, in promotion cases, this Department will resort to direct recruitment for the reserved posts for which candidates were not available with the department for promotion, according to the recommendations of the Committee and as per Departmental Rules.

The Committee further desired to know the number of persons recruited by direct recruitment to the post of Folding Machine Operator since March, 1981 todate.

Filling up of the vacant Posts

In its sixth report, the Committee had observed that during the course of oral examination the Committee desired to know the steps taken by the Printing and Stationery Department to get the Harijin candidates for recustment to the vacant posts in the Department through public Service Commi-

ssion and S.S.S. Board, Haryana, at the earliest and also desired that the detailed information in this respect be submitted to the Committee. After going through the information supplied by the Department. The Committee strongly recommended that the Department should approach the S.S.S. Board and P.S. Commisson through Government for filling up the vacant posts in the department at the earliest and this process should be completed by the S.S.S. Board/Commission within the shortest possible time so that the reserved posts, may not remain vacant for an unnecessarily long period. The steps taken by the Department in this regard may be intimated to the Committee.

After going through the information supplied by the department, the Committee made the following further observations :-

- 1. The Committee would like to have the latest position about the respresentation of Scheduled Castes on various posts cadre-wise in the Department.
- 2. As regards the filling up of the post of Typerwriter Machanic, the Committee would like to know whether any efforts were made by the Department to fill up this post by direct recuritment/advertisements in the press.
- The Committee would also like to know the efforts made by the department to fill up the post of Copy Holder.

In its sixth report, the Committee had observed that while examining the point regarding filling up the post of Distributor, Training Facithe Departmental representatives in its written reply informed the Committee that amongst 13 filled posts of lities distributors, three were Scheduled Castes employees two of which were promoted as compositors in 4/75 and 8/77 and one reverted as Mazdoor on his request in 1/79.

The Committee desired that to wipe out the non-availability of distributors, the Printing and Stationery Department should approach Government to direct the Industrial Training Department to start the training of Distributors in the Industrial Training institutes and Employment Exchanges may give wide publicity to attract more candidates to this trade in the I. T. Is in the State of Haryana. The action taken in this regard may also be intimated to the Committee.

The Department in its written reply has stated that the matter has been taken up with the Director of Industrial Training and Director of Employment. The Committee were not satisfied with the reply of the Department and made the following further observations:—

1. As regards training facilities the Committee would like to have a copy of the reference made to the Director of Industrial Training & Director Employment.

- 2. The Committee would also like to know the number of persons admitted for such Training since the presentation of the report in March, 1981.
- 3. Further, the Committee would also like to peruse the reply received for the Director of Industrial Training and Director of Employment in this regard.

The Committee in its meeting held on 30-12-82 scrutinised the replies received from the Printing and Stationery Department with regard to implementation of recommendations contained in the 6th Report of the Committee and made further observations thereon. The Vidhan Sabha Secretariat issued the copy of further observations to the Department on 10-2-83, with the request that 20 copies of the replies may be supplied to this Secretariat within a week as the Committee decided to take up the matter in one of its subsequent meetings. The Committee is pained to observe that the department did not supply copies of the replies till the finalisation of this report by the Committee Therefore, the Committee incorporated the futher observations in this report instead of making any recommendations in view of non receipt of replies from the department

The Committee in its 6th Report recommended that keeping in view

Implementation of General Recommendations Contained in the 6th Report of the Committee for the Welfare of Scheduled Castes and Scheduled Tribes.

the dearth of suitable candidates belonging to Scheduled Castes and Scheduled Tribes for various posts, the Committee recommended to the Government that Kurukshetra University, Agricultural Univer-

sity, Hissar and Maharishi Dayanand University, Rohtak should frame schemes to provide facilities to the students belonging to Scheduled Castes and Scheduled Tribes in respect of Hostel facilities, Coaching and award of Scholarships etc. for the Welfare of Scheduled Castes and Scheduled Tribes boys/girls of the Haryana State. The schemes formulated in this behalf may also be intimated to the Committee through Director, Social Welfare Department, Government of Haryana. The Committee after going through the information supplied by the Social Welfare Department made the following further observations:—

(a) Coaching facilities:

The Committee desired to know the place where centres for coaching have been opened and what has been the number of students in each centre year wise during the last three years.

(b) Hostel facilities:

The Committee observed that some quota should be earmarked for students belonging to Scheduled Castes in the Various hostels and in case sufficient number of students belonging to Scheduled Castes were not forthcoming, these rooms could be alloted to the students of General categories.

(c) Scholarship to the Students:

The Committee further observed that in view of the increased cost of living, the minimum limit of Rs. 50/- may be enhanced to Rs. 75/- and the

higher limit be raised from Rs. 200/- to Rs. 300/- per month per student. In response to the above observations the Department submitted to the Committee additional information as under :-

(i) Coaching facilities

An all India Services pre-Examination Training Centre for Scheduled Castes candidates has been set up in the Kurukshetra University w.e.f. 7-12-1981. The Kurukshetra University has been asked to supply year-wise information regarding the No. of candidates (year-wise) who have been given training so far.

(ii) Hostel facilities and scholarships

Under the Centrally Sponsored scheme, post-Matric Scheduled Castes students are given scholarship ranging from Rs. 50/- to Rs. 200/- depending upon the level of the education. The Committee felt that in view of the increased cost of living the minimum limit should be raised from Rs. 50/to Rs. 75/- and the higher limit should be raised from 200/- to Rs. 300/-. Since this is the Centrally Sponsored Scheme the recommendations of the Committee are being taken up with Govt. of India for their consideration. The question regarding reservation in Hostel for Scheduled Castes students is under consideration.

The Committee after going through the additional information as given by the Department above, recommend to the Govt. that the matter in regard to Centrally sponsored scheme may be taken up with the Govt. of India on top priority basis and the decision taken in this behalf may be intimated to the Committee at the earliest.

The Committee further recommend that the desired information which are still pending consideration of the Government may also be supplied to the Committee without any further delay.

Implementation of Reservation instructions Universities.

The Committee in its sixth report recommended that there is a vast scope for employment in the Universities under the control of the Haryana Government these days. It is, therefore, essential in the larger interest of the Society that employment avenues may be opened liberally for the benefit of

Scheduled Castes and Scheduled Tribes with a view to improve the over all employment situation of the weaker section of the society. The enlightened institutions like the Universities should be much more liberal in this matter as no body can understand the constitutional provisions better than those who are connected with education and are responsible for the youth of the

As regard the implementation of reservation instructions by the Universities, the Committee observed that it had not come across any quarterly returns so far. The Committee desired that the last quarterly return pertaining to all the Universities may be sent for the perusal of the Committee.

The department in its written reply stated that the relevant information is being collected. The Committee, therefore, recommend that the desired information may be collected at the earliest and the same may be supplied to the Committee for its perusal.

Special Grant and Training facility to the deserving Students.

In its sixth report, the Committee had observed that the Committee undertook the tour of the various States and observed that certain States like Kerala give a

special grant varying from Rs. 100/- to Rs. 150/- to the deserving students belonging to the Harijan caste and the Social Welfare Department is running a pre-examination Training Centre for giving training to Scheduled Castes and Scheduled Tribes candidates appearing for public Service Commission competitive examinations conducted by the State Public Service Commission.

The Committee, therefore, recommended to the State Government to consider the desirability/feasibility of providing such incentives/facilities to the persons belonging to the Scheduled Castes and Scheduled Tribes in the State of Haryana.

The present Committee in its meeting held on 8th December, 1982 observed that as regards rinning of three pre-examination Training Centres, these centres should be residential training Centres with lodging facilities.

The Committee further desired to know from the department:

- (a) The number of trainees admitted at each centre year to year.
- (b) The number of trainees who have been offered employment after their training from those Centies.
- (c) The number of trainees who have been imparted training for the clerical cadre examination of the Banking Service recruitment Board during the last two yeares.

The Social Welfare department in its written reply informed the Committee that:—

(i) The pre-Examination Training Centre at Ambala is residential.

The matter regarding converting P.E.T.Cs at Bhiwani and Rohtak into residential institution is under consideration.

- (11) Upto 1979-80, 60 trainees were admitted into each of the three pre-Examination Training Centres at Ambala, Bhiwani and Rohtak in the shorthand and typing course. In 1980-81 it was felt that it will be in the interest of the students to reduce the number of trainees in the shorthand and typing course from 60 to 30 and simultaneously, start crash courses for preparing Scheduled Castes boys for appearing in various competitive examinations. From the current 1983-84 session, the number of trainees in the shorthand and typing course has again been increased to 60 students per centre. The crash courses are also continuing.
- (iii) No information is available regarding the number of trainees who have been offered employment after their training in the pre-Examination Training Centres.
- (iv) The number of trainees who have been imparted training for the clerical cadre examination of the Banking services Recruitment Board during

the last two years is as under :-

First Course	No. of Trainees.
4.8.80 to 20.9.80	74
Second Course	
1.1.81 to 31.3.81	138
Third Course	
22.4.82 to 26.6.82	100

The Committee after going through the reply as given by the Department recommend that all efforts should be made by the Department to covert the centres at Bhiwani & Rohtak into residential ones at the earliest so that sufficient number of Candidates may avail of the training facilities.

Further the Committee desired that remaining information which is still awaited from the department may be supplied for the perusal of committee at the earliest.

The Committee in its Sixth Report observed & recommended as under:

The Committee during its tour held a discussion with the Chairman and Officers of the Social Welfare department of the Kerala State. During the course of discussion it was revealed that the Kerala Government of untouchability or harassment of the depressed classes are brought to their notice and strict action is taken against the guilty persons.

The Committee, therefore, recommend to the Government to set up such type of agency in the State of Haryana also so that untouchability may be eradicated from the Society.

The present Committee during the course of discussion with the representatives of the Social Welfare Department desired to know the date on which the reference to the Home Department about the eradication, of untouchability was made, together with the date on which the reminders were sent as also the reasons for non-receipt of the reply from the department.

The Committee further desired to know the number of cases of untouchability reported to the police district-wise during the last two years together with the steps taken to eradicate this evil.

The Department in its written reply informed the Committee that a reference regarding eradication of untouchability was made to the Home Department Haryana vide this office letter No. P/2/81/21321 dated 17.12.1981. Thereafter reminders were issued on 19.2.1982, 27.4.1982 and 3.11.1982. An interim reply was received from the Home Department vide their letter No. 6/945/81-8 HBII dated 8.12.82 stating that a reference had been made to the I.G. police Haryana and that the requisite information will be made available

as soon as it is received from the I.G. police, Haryana. So far as the registration of the cases regarding untouchability during the last two years is concerned, the relevant information is being collected from the I.G. of police, Haryana.

After going through the reply as given by the Department, the Committee is not satisfied and therefore recommend to the Department that the desired information may be collected without any further loss of time so that the final recommendation of the Committee may be made accordingly.

FRESH OBSERVATIONS

Quarterly Return in Regard to the Representation of Scheduled Castes in Government Services. The Committee perused the quarterly return in regard to the representation of Scheduled Castes in Government services for the quarter ending 31st December, 1982, (Annexure B), and regretted to observe

that the Director of Agriculture, Director, Higher Education, Director School Education, Excise & Taxation Commissioner, Financial Commissioner (Revenue), Chief Conservator of Forests, Chief Conservator of Forest (Wild Life), Director Health Services, Director Industries, Director, Industrial Training, Director, General of Police, Chief Engineer P.W.D. (B&R), Deputy Commissioner, Bhiwani, Deputy Commissioner, Narnaul, Deputy Commissioner, Sirsa and State Transport Controller, Haryana, had not cared to supply the requisite information inspite of repeated reminders by the Director of Welfare of Scheduled Castes. The Committee take a serious view of this lapse and impress upon the Chief Secietary to ensure that no such lapse occurs in future.

The Committee further observe that in some of the Departments the shortfall of representation of the Scheduled Castes employees is significant. The Committee desire that the Government should impress upon these Departments that the shortfall is made up in these particular Departments at the earliest, and the Committee may be informed accordingly.

General.

General.

of Scheduled Castes and Scheduled Tribes. The Social Welfare plementing the schemes, some schemes also concern other Departments of the Government. It is, therefore, necessary that the Social Welfare Department should effect Co-ordination in this respect by taking initiative to see whether through the schemes undertaken by other Departments for Welfare of Scheduled Castes, such people actually get any benefit thereof. For the purpose it is necessary for the Social Welfare Department to be in constant touch with other Departments.

But during the evidence of the Heads of Departments before the Committee, it was revealed that the Social Welfare Department has not discharged its responsibilities in this respect properly,

The 5th and 6th Reports of the Committee were presented to the House in 1980 and 1981 respectively. The Committee tried to review the action taken by the Departments on the recommendations made there in and the Committee regicts to mention that it could not get full information even till the diafting

of this report, inspite of several reminders and discussion with the representatives of the Departments etc. and whatever information was received was not complete and satisfactory. The Committee had to invite the Heads of the Departments for their examination in order to bring to their notice the overall position in this respect. Although Social Welfare Department is not taking action on all the recommendations of the Committee yet taking into consideration the nature of working of this Committee. The Committee feels that a specific responsibility is cast on the Social Welfare Department in this matter.

It is necessary for Social Welfare Department to be vigilant by taking initiative in maintaining contact and co-ordination with the concerned Departments in the matter of implementation of all the schemes pertaining to the Welfare of Scheduled Castes.

ANNEXURE 'A'
Statement showing the position of Scheduled Castes in various

		0 11166	No of	%	On 9-2-79	No. of	Per-
a		On 1-11-66	No of Schedu-	/0	Staff in	S.C.	cen-
Sr. No.	Name of Category	Staff in position	led Caste		position		
1	2	3	4	5	6	7	8
1.	Addl. Director	,					-
2,	Joint Director	1		<u></u>	2	_	
3.	J.C.F.A.	مشم	<u> </u>	-	1		
4.	Deputy Directo	or 2	_		6		
5.	D.C.F.A.	2	_		1	_	_
6.	Asstt. Director	1		_	1	_	
7.	A.C.F.A.	_		_	4		
8.	Accounts Offic	ers 2				_	_
9.	D.F.S.C. and I	L.O. 4	_		14	3	21 %
Ĩ0.	D.F.S.O.	6		_	16	_	
11.	D.D.A.		_	-	_1		
12.	Asstt. Distt. Attorney				_		-
13.	Supdt.	3			8	_	
14.	Dy. Supdt.	1	_	_	6		30%
15.	Statistical Offic	cer 1	_			متعنيم	

eategories on 1-11-66, 9-2-79 and at present

At present			
Staff in position	No. of S.C.	Percentage	Remarks
9	10	11	12
1	_	_	No reservation in Class I
2	_		do
_	_	_	do
4	-	_	No reservation in promotion in Class
1	_	_	
1	_	_	
4			3 from Finance
_		_	Department
14	3	21%	
9 (by prome 6 (by Direc	otion) — t)	20%	No reservation in promotion
1	_	-	Post filled by pros cution Deptt.
2	_	-	-do-
12	2	20%	_
11		-	S. C. candidates of not fulfill the requisi experience, hence or post could not be filled up.
			Post abolished.

1	2	3	4	5	6	7	8
-16	Asstt. Incharge	1	_	_		_	, —
17.	Asstt. Supdt.	1			_	_	
18.	A.P.S.O.	22	1	5%	66	5	*8%
19.	Acett.	9	_		37		
20.	Asstt.	28	1	4%	47	3	4%
21.	Picker	3	-	_	14	2	14%
22.	Steno-typist	13		-	15	1	40%
23.	Drivers	5		_	15	2	13%
24.	Sr. Scale Steno	1	_	_	2	-	_
25.	Jr. Scale Steno	4	_	_	5	1	20%
26.	Inspectors	172	7	4%	224	18	8%
27.	Sub-Inspectors	92	6	6%	219	38	17%
28.	Head Analysts	6		_	22	1	4%
29.	Jr. Analysts	21	2	10%	36	6	17%
30.	Jr. Auditors	72		_	111	17	15%
31.	Clerks	9 8	4	4%	278	61	22%
32.	Restorer	2			3 .		
33.	Computor	1	→		1		
34.	Head Clerk	4			4		
35.	Peons	58	9	16%	178	48	27%
36.	Daftri	8	1	12%	15	3	20%
37.	Jamadar					_	-

9	 	10	11	10
 -			11	12
_		_		Post abolished.
-		-		—do—
81		10	12%	Two posts reserved for S.C. could not be filled up because C.R. were not available and posts will be filled up shortly.
64			<u>-</u>	Post filled by designating the official, hence no reservation.
67		5	7%	,do
26		7	27%	
20	1	2	10%	
1 7	-	3 .	18%	ί
2				
_			_	
283		29	10%	
277		47	17%	
23		3	13%	
48		9	19%	
117		26	22%	
268+8	50+8	21 %	8 S.C. candidate after the verification	tes will be appointed shortly ation of antecedents.
3	_		_	
-	_•			
		_	Post abolished.	
185	54	29%	_	· · · · · · · · · · · · · · · · · · ·
17	6		_	
. 1	~	===		-

1.	2	3	4	5	6	7	8
38.	Chowkidar	2			3	2	67 %
39.	Sweeper-cum- chowkidar	8	8	100%	14	14	, 100%
1.	Class I	1	_		2		
2.	Class II	17			43	3	7%
3.	Class III	560	21	4%	1123	155	13%
4.	. Class IV	76	18	24%	210	67	32%
	Total	654	39	6%	1378	225	16%

9	9 10		12
3 2		67%	-
14	14	100%	
3	 -	_	All posts of Class I filled up by promotion hence there is no reservation in promotion.
42	42 22		No reservation in promotion.
32 by promotion 10 by direct		20%	No short fall in Class II
1319+8	193+8	15%	8 candidates have been recommended by SSSB belonging to S.C. Appointment orders will be issued shortly after varification of antecendents.
220	76	34%	
1584+8	273+8	18%	

ANNEXURE 'B'
Representation of Scheduled Castes in Government

Sr.	Name of the Department	Total	No.	of e	mployees	Tota	al No.
		Cl I	Cl II	Cl III	Cl IV	Cl I	Cl II
1	2	3	4	5	6	7	8
1.	Advocate General Haryana	7	1	53	18	_	
2.	Administrator and General Trustee Deptt.	*****	_	7	2	·	
3.	Chief Architect Haryana	1 7	10	104	28	_	
4.	Director Archology Haryana	1	3	31	15	-	-
5.	Director Archieve HR	1		17	8	-	
6	Director Animal Husbandry Hl	R 87	483	2340	4121		1
7.	Advisor Civil Aviation HR.	5	_	76	11	_	~
8.	Director Ayurvedic HR	1	3	1048	58	_	e==
9.	Chief Secretary Haryana	42	127	1288	376	_	6
10.	Director Consolidation HR	3	12	200	104	1	1
11.	Registrar Coop. Societies HR	27	71	1863	335	3	8
12.	Director Colonisation HR	1	1	37	12		_
13.	Controller of Store Haryana	2	4	49	14		1
14.	Chief Electoral Officers HR	1	4	113	79		1
15.	Director Local Bodies HR	2	2	21	10		1
16.	Chief Electrical Inspector	2	1	29	9	_	_
17.	Director Employment Haryan	а б	104	358	195		13
18.	Economical & Statistical Advis Haryana	or 16	37	314	57	1	4
19.	Director of Fisheries HR	2	19	151	189		2
20.	Secretary to Governor HR	5	3	29	65	1	-
21.	Director Food & Supplies HR	7	43	1329	221	*****	5

Services	Quarter	Ending	31-12-1982
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emplo	Sch. Ca byees.	ste Pei	centage of	S.C.	employee	S Per	Percentage		ortfal
Cl III	Cl IV	Cl I	Cl II	Cl III	Cl IV	Cl I	Cl II,	Cl III	CI IV
9 ——-	10	11	12	13	14	15	16	17	18
4	3	_		7.5	16.6	20.0	20 0	12.5	3.4
		_			_		_	20.0	20.0
19	4		-	18.2	14.3	20.0	20.0	1.8	5.7
3	3	_	_	9.6	20.0	20.0	20.0	10.4	
-	2	_			25.0	20.0	20.0	20.0	
242	1291	-	0.2	10.3	31 3	20.0	19.8	9.7	
2	2	-		2.6	18.1	20.0		17.4	1.9
70	18	_	_	6.6	31.0	20.0	20.0	13.3	
132	102		40 7	10.2	27.1	20.0	15.3	9.8	
20	71	34.3	18.33	7.8	68.2	_	11.7	12.2	
270	83	11.1	11.2	14.4	24.7	8.9	8.8	5.6	
L3	4		_	8.1	33.0	20.0	20,0	11.9	
6	5		25.0	12.2	35.7	20.0		7.8	_
14	23	-	25.0	12.3	29.1	20.0		7.7	
1	3		50.0	4.7	30.0	20.0		15.3	_
5	3			17. 2	33.3	20.0	20.0	2 .8	_
72	60	_	12.5	20.1	30.5	20.0	7.5		_
42	11	6.2	10.8	13.3	19,2	13,8	9.2	6.7	0.8
28	56		10.5	15.2	29.6	20.0	9.5	4.8	
3	19	20.0		10.3	29.2	-	20.0	9.7	_
201	7 6	****	11.6	15.1	34.3	20.4	8.4	4.9	

1	2	3	4	5	6	7	8
22.	Commandant Home Guard HR	4	17	320	111	1	
23.	Director of Hospitality HR	1	3	49	88	-	
24.	Engineer in Chief Irrigation Haryana	318	859	8355	7 348	5	18
2 5 .	Labour Commissioner HR	10	22	2 94	123		4
26.	Director Land Record HR	1	_	31	7	_	_
27.	Legal Remembrancer HR	11	10	42	18		_
28.	Director Lotteries Haryana	_	7	29	6	_	_
29.	Local Fund Examiner HR	1	44	279	38		_
30.	Milk Commissoner HR	1	8	173	24	_	
31.	Director of Panchayat HR	—	19	1595	237	_	2
32.	Inspector General Haryana (Prison)	1	32	663	152	_	2
33.	Controllar Printing & Stationer Haryana	у —	_	472	282	—	
34.	Director Prosecution HR	23	171	10	43	1	11
35.	Engineer in Chief (PWD) B & R Haryana Public Health	51	50	1839	38	2	6
36.	Director Public Relation HR	7	36	597	206	_	2
37.	Deputy Secretary Rehabilitation Haryana	n 1	15	152	69		
38.	Director of Sports HR	2	164	237	99		24
39.	Director Social Welfare	1	20	309	136		1
40.	Director Technical Ed.	29	121	310	255	1	1
41.	Director Tourism Haryana		3	21	13	-	
42.	Joint Secretary Treasury & Accounts Haryana	1	150	484	_		4
43.	Director of Urban Estate	3	1	35	20	-	5
44.	Director Welfare of S.C.&B.C. Haryana		15	210	74	-	8

9	10	11	12	13	14	15	16	17	18
54	42	25.0		16.8	37.8		20.0	3.2	
5	28	-	_	10.2	31.8	20.0	20.0	· 9.8	
745	2088	15.7	2.1	8.9	28.3	4.3	17.9	11.1	
38	40	_	18.1	12.9	32.5	20.0	1.9	7.1	
4	1			12.9	14.2	20.0	20.0	7.1	5.8
6	4	_	_	14.2	22.2	20.0	20.0		`—
· 3	1	_	_	10.3	16.6	20.0	20.0	9.7	3.4
38	10			13.6	26.3	20.0	20.0	6.4	
29	17		-	16.7	29.1	20.0	20.0	3.3	_
219	84	_	10.5	13.7	35.4		9.5	6.3	
105	76	_	6.2	15.8	50.0	20.0	13 8	4.2	_
70	79		_	14.8	28.0	20.0	20.0	5.2	_
9	9	4.3	5.4	90.0	20.0	15.7	14.6	- .	
165	11	30.9	7.8	8.9	28.9	16.1	12.2	4.1	
55	51	_	5.7	9.2	24.7	20.0	14.3	11.8	
22	24	_	_	14.4	34.7	20.0	20.0	5.6	-
40	25	_	15.2	16.9	27.2	20.0	4.8	3.1	
35	62	_	5.0	11.3	45.5	20.0	15.0	8.7	_
27	115	3.4	0.8	8.7	45.0	16.6	19 .2	11.3	
1	4	_		4.7	30.7	20.0	20.0	15.3	
39			2.6	8.4		20.0	17.4	11.6	
4	_	_		9.7	20.0	20.0	20.0	10.9	_
57	.35		53.3	27.1	45.9	-	-		

1	2	3	4	5	6	7	8
45.	D. C. Rohtak	_		131	101		
46.	D. C. Ambala			193	109	_	_
47.	D. C. Kurukshetra	_		44	48	-	_
48.	D. C. Karnal	7	5	148	7	_	_
49.	D. C. Sonepat			132	67	_	_
50.	D. C. Gurgaon		_	162	35	_	
51.	D. C. Jind	_		139	83		_
52.	D. C. Hissar	_	_	169	109	_	_
53.	D. C. Faridabad	_		147	156	_	_
54.	Commissioner Hissar Div.	_		27	14		
55.	Commissioner Ambala Div.	1	2	26	12	_	_
56.	Director Town & Country Planning Haryana	39	4	363	135	_	

9	10	11	12	13	14	15	16	17	18
29	20	-	_	22.1	1 9. 8	_			0.2
34	42	_	_	17.6	38.5	_		2.4	
15	20		-	34.0	47.6			_	_
26	27	_		17.5	35.0	20.0	20.0	2,5	
18	16	_	_	13.6	23.8		_	6.4	_
15	15		_	9.2	42.8	_		10.8	_
20	20			14.3	24.0	_	-	5.7	-
35	31	-	_	20.7	28.4	•	_		-
14	13		_	13.0	32.0	_	_	7,0	_
5	5		_	18,0	35. 7	_		1.5	-
5	1	-		19.5	8.3	20.0	20.0	0.8	11.7
52	37			14.3	27.4	20.0	20.0	5.7	

ANNEXURE 'C'

Procedure for Dealing with the Implementation of the Recommendation/ Observation of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

- (a) After a Report 1s presented to the Haryana Vidhan Sabha, copies thereof will be forwarded by the Secretary Haryana Vidhan Sabha directly to the Administrative Secretaries concerned with the subject metter of the Report.
- (b) The Administrative Secretaries concerned with the subject matter of the Report will consider the recommendations of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes, a copy of the letter being endorsed to the head of department concerned simultaneously, General recommendations will be dealt with in the Welfare of Scheduled Castes and Backward Classes Department.
- (c) Heads of Departments concerned shall furnish their comments on the recommendation of the Committee on the Welfare of scheduled Castes and Scheduled Tribes to the Administrative Secretaries concerned on receipt of the Report of the Committee.
- (d) The Administrative Department concerned will then take immediate steps for implementation of recommendations of the Committee concerning it. It will take the case to the Minister Incharge of the Department or the Council of Ministers, as the case may be.
- (e) The cases in which the Administrative Department does not agree with the recommendations of the Committee will be forwarded to Secretary, Haryana Vidhan Sabha, with detailed reasons for comments Then Secretary, Vidhan Sabha will forward these Comments to the Department of Welfare of Scheduled Castes and Backward Classes for examine such cases and offer their comments.
- (f) The Administrative Department will then take immediate steps for arriving at a decision in such cases. It would take such cases to the Minister Incharge of the Department or to the Council of Ministers, if necessary, in corporating in the Memorandum for the Council, the views of the Department of Welfare of Scdeduled Castes and Backward Classes
- (g) After a decision has been taken at the appropriate level, the same will be communicated to the Secretary, Haryana Vidhan Sabha by the Administrative Department under intimation to the Secretary to Govt., Haryana, Welfare of Scheduled Castes and Backward Classes Department.
- (h) Cases involving disciplinary action and financial and other irregularities should be placed before the Minister concerned or the Council of Ministers, as the case may be, even though the recommendation of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes is proposed to be accepted. Cases involving financial irregularities will invariably be decided in consultation with the Finance Department.

- (1) The Secretary, Haryana Vidhan Sabha will prepare a statement showing the action taken on the report of the Committee and place it before the Committee. Further Comments of the Committee, if any, will be communicated to the Administrative Secretaries of the Govt. of Haryana for necessary action.
- (j) The Vidhan Sabha Secre ariat will maintain a list of outstanding recommendations of the Committee on the Walfare of Scheduled Castes and Scheduled Tribes and periodically remind the Department concerned. A quarterly, report ending 31st March, 30th June, 30th September, and 31st December will be furnished by the 15th April, 15th July, 15th October and 15th January to the Secretary Vidhan Sabha by the Heads of Department/Administrative Secretaries about the implementation of the recommendations of the Committee. Every effort should be made by the Administrative Secretaries-Heads of Departments to expedite the action on the recommendations/observations of the Committee and this work should be treated as a general rule on "Top Priority" basis.

12931-H.V.S.-H.G.P., Chd.